



2026:DHC:7777



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 07th September, 2026

CNR No. DLHC010419922026

+ CONT.CAS(C) 1621/2026 & CM APPL. 60214/2026

JAYA RAMRAJ UPADHYAY BALIKA MAHAVIDYALAYA

.....Petitioner

Through: Mr. Akhilesh K. Srivastava, Mr.
Rishabh Kumar, Ms. Archana Joshi
and Mr. Sumit Malik, Advocates
Mob: 7838681565

Email:

akhilsrivastava11b@gmail.com

versus

MS. SUKHGEET KAUR, IOFS, MEMBER SECRETARY, NCTE
AND ANR.Respondents

Through: Mr. Mohinder JS Rupal, Mr. Hardik
Rupal and Ms. Tripta Sharma,
Advocates
Mob: 9811316090

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (Oral):**

1. The present petition has been filed alleging wilful disobedience of the order dated 3rd July, 2026, passed by this Court in *W.P.(C) 8630/2026*, wherein, directions were given in the following manner:

“xxx xxx xxx

W.P.(C) 8630/2026

1. This is a writ petition filed under Article 226 of the Constitution of India seeking the following prayers:-

“(a) issue a writ of mandamus directing the Respondent No.2 to decide the representation seeking change of name of the Petitioner Institution from “Jaya Ramraj Upadhyay



*Balika Mahavidyalaya” to “Jaya Ramraj Upadhyay
Snatkottar Mahavidyalaya” in a time bound manner. ...”*

2. It is stated that the petitioner’s application for change of the name and change of status needs to be decided by the respondent no. 2.
3. The change has occurred as the petitioner is converting from the all girls college to a co-ed college.
4. For the said reasons, issue notice.
5. Mr. Rupal, learned counsel accepts notice on behalf of the respondent No. 1.
6. Since, the relief is only against respondent No. 2 to decide the representation of the petitioner, the petition is allowed directing the respondent no. 2 to consider and decide the representation of the petitioner in accordance with law expeditiously and not later than 2 weeks from today.
7. The petition is disposed of in aforesaid terms. „

2. In response to the present petition, learned counsel appearing for the respondents has handed over certain documents to this Court, which are taken on record.

3. Learned counsel appearing for the respondents has placed reliance on the First Show Cause Notice under Section 17 of the National Council for Teacher Education Act, 1993, (“NCTE Act”) issued by the Regional Director National Council for Teacher Education (“NCTE”) on 31st August, 2026 to submit that meeting of the respondent took place on 22nd and 23rd July, 2026, wherein, upon examination of the documents available on record, the respondents were of the considered opinion that there are certain documents which are required to be furnished by the petitioner for change of the name.

4. He has handed over the list of the documents, which are required to be submitted by the petitioner.



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5. Learned counsel appearing for the petitioner submits that the said documents shall be deposited with the respondent, within a period of one week, from today.
6. Accordingly, it is directed as follows:
 - I. The documents as required by the respondents for the purposes of considering the application of the petitioner for change of name, shall be submitted by the petitioner with the respondents, within a period of one week from today.
 - II. Upon receipt of the said documents, the respondents shall decide the representation of the petitioner in accordance with law, within a period of one week, from the receipt of the documents.
 - III. In case the aforesaid timeline is breached by the respondents, the petitioner would be at liberty to revive the present petition.
7. Accordingly, with the aforesaid directions, the present petition is disposed of.
8. Pending application also stands disposed of.

MINI PUSHKARNA, J

SEPTEMBER 7, 2026

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